

Action against Government Employees making Representations through Members of Parliament

2490. SHRI S. M. BANERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether Government employees are penalised for making any representation through the Members of Parliament;

(b) if so, whether a Member of Parliament has no right to represent the case of a Government employee who is also a voter in his constituency; and

(c) whether copies of the relevant rules under which disciplinary action is taken against the Government employees will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(a) to (c). Rule 20 of the Central Civil Services (Conduct) Rules, 1964 lays down that no Government servant shall bring or attempt to bring any political or other influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Government. A similar provision exists in Rule 18 of the All India Services (Conduct) Rules, 1968 in respect of officers belonging to the All India Services. A statement containing copies of these rules is attached. In view of these rules, normally a Government servant approaching a Member of Parliament for sponsoring his individual case runs the risk of disciplinary action.

Statement

Copy of Rule 20 of Central Civil Services (Conduct) Rules, 1964

20. *Canvassing of Non-Official or other Influence.*—No Government servant

shall bring or attempt to bring any political or other influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Government.

Copy of Rule 18 of The All India Service (Conduct) Rules, 1968

18. *Canvassing*—No member of the Service shall bring or attempt to bring any political or other influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Government.

Song and Drama Division Artistes Threatened with Termination of Contract

2491. SHRI S. M. BANERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some of the artistes of the Song and Drama Division have been threatened with termination of their contract;

(b) if so, the reasons for the same;

(c) whether the office-bearers of the Song & Drama Division Employees' Association have approached the Minister in this regard; and

(d) if so, his reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) No, Sir. No artiste has been threatened with termination of contract, but contracts of three artistes at Poona were terminated in February, 1971.

(b) Do not arise.